

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/1118(MB)2023

IN THE MATTER OF

WPIL LIMITED

VS

RELIANCE INFRASTRUCTURE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 07.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: O. N. Sharma (VC)
For the Respondent: Mr. Rohit Gupta (PH)

ORDER

Both the Ld. Counsels jointly submit that the parties are trying to resolve the matter. The Ld. Counsel for the Corporate Debtor submits that they are ready to pay the principle amount. The Ld. Counsel for the Operational Creditor prays for time to seek appropriate instructions. In view of the request made, adjourned to

14.06.2024.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)